

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

Item 35

IA Nos.35/2023, 36/2023, 369/2023, 752/23, 765/23  
In  
CP(IB) No. 468/Chd/Hry/2019  
(Admitted)

Under Section 9, & 19(2 & 60(5) & 22(3) IBC 2016

In the matter of:-

Raj Kumar

..Petitioner/Operational Creditor

Vs.

Shri Sant Lal And Sons Exports Pvt. Ltd.

..Respondent/Corporate Debtor

Present: Mr. Adesh Singla, RP in person.  
Mr. Harsh Garg, Advocate for RP.  
Ms. Anmol Gupta, Advocate for the applicant in IA Nos.35/23 and 36/23 and  
for respondent No.1 in IA No.752/23.

IA Nos.35/2023 and 36/2023

At the request of learned counsel for the applicant, they are allowed to file a short note. Let the same be filed within one week with a copy in advance to the counsel opposite. Heard. Order reserved.

IA Nos.752/23, 369/23 and 765/23

List on 24.05.2023.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

April 13, 2023  
PRF

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)